

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:3291

ANSWERED ON:18.03.2013

MISUSE OF DEFENCE AIRCRAFTS BY VIPS

Choudhary Shri Bhudeo;Singh Shri Radha Mohan;Singh Smt. Meena

**Will the Minister of DEFENCE be pleased to state:**

- (a) the details of rules prescribed for the use of defence aircrafts and helicopters by VIPs and People's representatives for their non-official visits;
- (b) the details of political leaders and People's representatives who have used defence aircrafts and helicopters for their non-official visits during the period from December, 2006 to December, 2012 and expenditure incurred thereon;
- (c) whether these Very Important Persons (VIPs) have paid their dues for their travels by the defence aircraft and helicopters during the said period;
- (d) if not, the details of the dues pending to be recovered and the steps taken to recover the dues from them; and
- (e) the corrective measures taken to prevent misuse of such aircraft?

**Answer**

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) to (d): As per the existing instructions, only Prime Minister is entitled to use Indian Air Force (IAF) aircraft for non-official visits for reasons of security as well as for due performance as the Head of the Government. No bill is pending for payment in connection with Prime Minister's non-official visits from December 2006 to December 2012. Bills for airlift for use of IAF aircraft are raised by IAF from time to time and necessary action is taken thereon.

(e) Does not arise.